

(c) Units established include these units which have gone into production.

(d) The State Government have reported that during this period credit assistance amounting to Rs. 4.52 crores have been made available to those units in the 13 districts of the State covered by the DIC Programme from Financial Institutions. 62 units have been provided seed money amounting to Rs. 2.78 lakhs and cash subsidy amounting to Rs. 41.63 lakhs have been provided to 2959 units. These units have generated additional employment opportunities for 20,043 persons.

Loss of Life and Property in Assam Agitation

209. SHRI SONTOSH MOHAN DEV: Will the Minister of HOME AFFAIRS be pleased to state:

(a) the estimated loss of human life and property in Assam due to continuing agitation so far; and

(b) the steps taken to compensate the affected families?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) The prolonged agitation in Assam has created climate of violence, suspicion, and distrust and has disrupted communal harmony. As a result 266 persons are reported to have died including 46 killed in police firing, besides causing considerable destruction to property.

(b) Relief and Rehabilitation assistance at the prescribed scales has been made available to the affected persons by the Assam Government from time to time.

Central Provision Cells attached to Army, Navy and Air Headquarters

210. SHRI DAYA RAM SHAKYA: Will the Minister of DEFENCE be pleased to state:

(a) how many Central Provision Cells are attached to Army, Navy and Air Headquarters for provisioning ordnance, Air and Naval stores/equipment;

(b) since when these Central Provision Cells have been shifted to New Delhi and if the terms and conditions of service of civilian employees working in these calls are at par with their counter-parts serving with Armed Forces Headquarters; and

(c) if so, since when; if not the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI SHIVRAJ V. PATIL): (a) One Central Provisions Cell each is attached to Army and Naval Hqrs.

(b) The Central Provision Cell attached to Army Headquarter started functioning since inception in New Delhi on 15-11-58 and the cell attached to Naval Headquarters was shifted to New Delhi from Bombay in 1958. The terms and conditions of service of civilian employees except the ministerial staff working in the cell attached to Naval Headquarters are not at par with service conditions of AFHQ civilians.

(c) The civilian employees attached to the Central Provision Cells are actually employees of lower formations of the Army and the Navy and their terms and conditions of service are different from AFHQ civilians.

Undertrials in States

211. SHRI R. K. MHALGI:

SHRI B. D. SINGH:

SHRI SUBHAH CHANDRA BOSE ALLURI:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the attention of Government has been drawn to an editorial in the Indian Express, New Delhi dated 3rd January, 1981 under the heading "the agony of undertrials";

(b) the number of undertrials in each State who are spending their precious years in jails awaiting trials; and

(c) the sixth monthly periods (six months, twelve months, eighteen months and so on) for which they are kept in jails awaiting their trials?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA):

(a) Yes, Sir.

(b) and (c). The information is being collected and will be laid on the Table of the House.

Participation of Labour Union Leaders in management of industrial set up

212. SHRI RAMA CHANDRA RATH: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that the labour union leaders are participating in the management of the industrial set up;

(b) if so, the names of industrial units of Orissa which have allowed labourers to participate in the management; and

(c) the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR (SHRI-MATI RAM DULARI SINHA): (a) Yes, Sir. workers are participating in various industrial units under one or the other schemes of workers' participation in management.

(b) and (c). According to a report received from the Government of Orissa in August, 1980, workers in eleven industrial units were participating in schemes of workers' participation in management in some form or the other. However, the Government of Orissa has been requested to indicate the latest position in this regard which, on receipt, will be laid on the Table of the House.

Payment of Share-money to shareholders in the Maruti Ltd.

213. SHRI SATISH AGARWAL:

SHRI N. K. SHEJWALKAR:

Will the Minister of INDUSTRY be pleased to state:

(a) whether Government have decided to give share application money to persons who had applied for shares in the Maruti Pvt. Ltd. before nationalisation; and

(b) if so, the names, addresses and the amounts to be given to such persons?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI CHARANJIT CHANANA):

(a) and (b). The Maruti Limited (Acquisition and Transfer of Undertakings) Act, 1980, provides for payment of compensation in respect of share application money where shares were not allotted. The exact quantum of payment is to be decided by the Commissioner of Payments, having regard to the order of priorities for the discharge of the liability of the company in accordance with the provisions of the Act and the schedule appended thereto.

Development of Ghazipur District, (U.P.)

214. SHRI ZAINUL BASHER: Will the Minister of PLANNING be pleased to state:

(a) whether suggestions for the development of one of the most backward district, Ghazipur, in U.P. sent by the Member of Parliament from that Constituency have been examined;

(b) whether any study is being made for the development of Ghazipur; and

(c) what provisions are being made for the development of Ghazipur in Sixth Plan?